

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
MISC. APPLICATION NO. 5 OF 2021

Asian Paints Ltd

.....Applicant / Petitioner

v/s

State of Telangana & Others

.....Respondents

INDEX

Sr.NO	Particulars	Page Nos.
1	Rejoinder of the Applicant / Petitioner dated 15 th February 2022 to the Additional Reply of the Second Respondent dated 27 th January 2022.	1 - 11
2.	Annexure A - Copy of Mr. Rao's Affidavit dated 14 th February 2022.	12 - 16
3.	Annexure B Copy of Applicants reply dated 9 th September 1996 to Board's letter dated 2 nd September 1996.	17 - 18
4	Annexure C – Copy of Applicants reply 24 th September 1996 to Board's letter dated 2 nd September 1996.	19 - 20
4	Annexure D - Copy of the Supreme Court Order dated 27 th January 1997.	21 - 25
5	Annexure E – Copy of the Applicants response letter dated 25 th September 1997 to the Board's chow cause notice dated 25 th September 1997.	26 - 27
6	Annexure F - Copy of the Applicants response letter dated 15 th October 1997 to the Board's letter dated 7 th October 1997.	28

7	Annexure G – Copy of the Applicants response letter dated 17 th March 1998 to the Board's notice dated 28 th February 1998.	29
8	Annexure H - Copy of the Applicants letter dated 28/09/2004 to the Report by the State Board Analyst dated 20/08/2004 alleging exceeded SPM value.	30 - 37
9	Annexure I collectively are the Applicants letters dated 5/01/2022, 31/01/2022, 3/02/2022 and 9/02/2022.	38 - 44

1. With reference to paragraph No. 10 of the Additional Reply, the Applicant states that they had paid crop compensation damage in the sum of Rs. 14,000/- under protest as stated in the Applicants letter dated 16th September 2003 to the Learned District Judge, Medak District. Hereto annexed and marked Annexure



1

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
MISC. APPLICATION NO. 5 OF 2021

Asian Paints Ltd

.....Applicant / Petitioner

v/s

State of Telangana & Others

.....Respondents

Rejoinder of the Applicant / Petitioner to the Additional Reply of the Second Respondent dated 27th January 2022

I Sunil S Jaifalkar constituted attorney of the Applicant / Petitioner Company having my office at 6A, Shantinagar, Santacruz (East), Mumbai 400 055 do hereby solemnly affirm and state as under:

1. I say that I have read and perused a copy of the Additional Reply of Respondent No. 2 dated 27th January 2022 (the said "Additional Reply") to M.A. No. 5 of 2021 (the said "Application"). At the outset I deny all and sundry the various allegations, averments and contentions contained in the said Reply that are contrary to or inconsistent with what is stated in the said Application, Applicants Affidavit in Rejoinder dated 11th December 2021 (the said "Rejoinder") and what is stated hereinbelow. I repeat and reiterate the contents of the said Application and Rejoinder submit that the contents of the same should be deemed to have been set out herein verbatim and *in extenso*.
2. With reference to paragraph No.1 and 2 of the Additional Reply, contents thereof are a matter of record.



2

3. With reference to paragraph No. (3) of the Additional Reply, the Applicant states that it is true that the Applicants' plant is categorized under the Red category as per the CPCB categorization. However, the Applicant states that just because its plant is categorized under Red category does not mean it is a polluting industry. It is pertinent to note that Respondent No.2 have themselves in the paragraph under response stated that "*The Red category industries are most pollution potential industries*" (emphasis supplied).

4. With reference to paragraph No. (4) of the Additional Reply, it is true that as per the EIA Notification schedule all the industrial units involved in the manufacturing of paints, varnishes, pigments, intermediates (excluding blending / mixing) requires a prior Environment Clearance. The Applicant states that it has been compliant with the rules/ regulations / Notifications and have after following the due process of law obtained the Environment Clearance from the Ministry of Environment Forest and Climate Change. The Applicant states that they had a fully functional ETP from the day commercial production of the plant commenced and that there has been no discharge of water outside the plant premises thereby causing no pollution.

5. With reference to paragraph No.5 of the Additional Reply, the Applicant denies that it is an integrated highly polluting manufacturing unit, whose production capabilities results in large volume of water pollution. The Applicant states that:

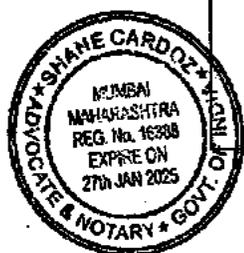
	<p>1996.</p> <p>The Board in their letter dated 2nd Sept 1996 had inter alia called upon the Applicant to reply to their said letter dated 2nd Sept 1996 within a week's time from the date of receipt of their letter so as to take further action on the Applicants consent, failing which the Applicants consent would be deemed to be rejected.</p> <p>It is pertinent to note that after receiving satisfactory replies dated 9th September 1996 and 24th September 1996, the Board has not initiated any further steps and the applicant was issued the consent.</p> <p>Annexure B and Annexure C hereto are Applicants replies dated 9th and 26th September 1996 to Board's letter dated 2nd September 1996.</p>
B	<p>With reference to paragraph 7 (b), the Annexures IV to VII are a matter of record.</p> <p>With respect to PETL, the Applicant states that the report of the learned District Judge dated 23rd October 1996 was submitted to the Supreme Court in I.A. No.2 in W.P. No. 1056 of 1990 ("Writ Petition").</p> <p>The Supreme Court Order dated 27th January 1997 in the above Writ Petition inter alia records that:</p> <ul style="list-style-type: none"> (i) The report of the learned District Judge dated 23rd October 1996 is exhaustive. This report further indicates that M/s Asian Paints (India) Ltd and M/s Standard Organic have their own ETPs which have the capacity to treat their effluents and bringing them below the tolerance level before discharge (internal Page 3 of the Supreme Court Order). (ii) While concluding the report the learned District Judge has pointed out that PETL



		<p>(also described as CETL) is by itself a major contributor for pollution. PETL has undertaken the responsibility of treating pollutants beyond its capacity.</p> <p>Annexure D hereto is a copy of the Supreme Court Order dated 27th January 1997.</p>
c.	19/9/1997	<p>With respect to the Board's notice which dates back to September 1997, the Applicants had at the relevant time appropriately dealt with the same. Hence, the Board had not initiated any action under Section 5 of the Environment Protection, Act, 1986.</p>
D	10/10/1997	<p>The Applicant by its letter responded to the Board's show cause notice dated 25th September 1997.</p> <p>Annexure E hereto is a copy of the Applicants response letter dated 10th October 1997 to the Board's show cause notice dated 25th September 1997.</p>
E	15/10/1997	<p>The Applicants by their letter responded to the Board's letter dated 7th October 1997.</p> <p>Annexure F hereto is a copy of the Applicants response letter dated 15th October 1997 to the Board's letter dated 7th October 1997.</p>
F	17/03/1998	<p>The Applicants by their letter responded to the Board's Notice dated 28th February 1998.</p> <p>Annexure G hereto is a copy of the Applicants response letter dated 17th March 1998 to the Board's notice dated 28th February 1998.</p>
g	29/06/1998	<p>With respect to the Board's direction in their letter dated 29th June 1998, the Applicant states that the complaints on air pollution were in and around industrial areas in the Medak District. The Applicant's plant is not the only industry in the Medak District. It is respectfully submitted that Ambient Air Quality is susceptible to the direction of the wind.</p>



h to m	14/06/2000 19/09/2000 6/10/2001 23/11/2001 20/01/2003 20/08/2004	<p>The Applicant states that Reports by the Board Analyst dated 14/06/2000, 19/09/2000, 6/10/2001, 23/11/2001, 20/01/2003 were never sent to the Applicant. It is surprising that the Respondent No.2 is after over 20 years sharing these Reports by the Board Analyst alleging that the Applicants industry exceeded ETP outlet parameters.</p> <p>With respect to the Report by the State Board Analyst dated 20/08/2004, the Applicant had by its letter dated 28/09/2004 dealt with the alleged exceeded SPM value.</p> <p>Annexure H hereto is a copy of the Applicants letter dated 28/09/2004 to the Report by the State Board Analyst dated 20/08/2004 alleging exceeded SPM value.</p>
n	28/11/2005	<p>The Applicants states that:</p> <ul style="list-style-type: none"> (i) They had appropriately dealt with the Board's notice dated 28/11/2005 inter alia alleging overflowing of effluents. (ii) Their ETP has been upgraded from time to time and from inception met the Board's standards. <p>The Applicant states that since they had appropriately dealt with the Board's notice dated 28/11/2005, the board had not initiated any action under (i) Section 33 (A) of the Water (Prevention and Control of Pollution Amendment Act 1988 and (ii) Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.</p>
O	20/10/2006	<p>The Applicant states that they had in their response letter to the Andhra Pradesh Control Pollution Board's notice dated 25th Sept 2006 calling upon the Applicant to deposit Rs.28,570/0 for implementing upgradation work connected with drinking water supply to villages in Medak district, have inter alia</p>



		<p>stated that:</p> <ul style="list-style-type: none"> (i) They are operating their ETP from inception of the manufacturing facility. The treated effluent from tertiary unit is used for reuse in process, cooling tower, toilet flushing, floor washing etc.; (ii) The Applicant is a Zero Discharge Unit; (iii) Reuse of treated water is as per APPCB norms in the Consent for Operation. <p>In the said letter, the Applicant had stated that since the payment is towards a social cause of drinking water supply to villages in Medak district, they are making payment of the said sum of Rs.28,570/-. Annexure XX to the Additional Reply is the Applicants' letter dated 20th October 2006.</p>
P	13/09/2008	<p>The Applicant states that they had in their response letter to the District Collector's letter dated 28th August 2008 calling upon the Applicant to deposit Rs.38,464.91/- towards payment of compensation to the farmers for loss due to damage of crops, have inter alia stated that:</p> <ul style="list-style-type: none"> (i) They are operating their ETP from inception of the manufacturing facility. The treated effluent from tertiary unit is used for reuse in process, cooling tower, toilet flushing, floor washing etc. (iv) The Applicant is a Zero Discharge Unit; (v) Reuse of treated water is as per APPCB norms in the Consent for Operation; <p>In the said letter, the Applicant had stated that since the payment is towards a socially responsible cause for the betterment of community, they are making payment of the said sum of Rs.38,465/-.</p>
Q	13/04/2016	<p>With respect to Respondent No.2's Analysis Report, the Applicant states that the Applicant's industry is not the only industry operating in the Patancheru area. The Applicants industry is part of the Patancheru IDA.</p> <p>The Applicant further states that the Ambient Air</p>



It is respectfully submitted that the key issue and concern of the Indian Council for Enviro –Legal Action & Ors. in the Writ Petition before the Supreme Court was to initiate action against "polluting industries" in the instant case, the Applicant is not a polluting industry. The Applicant states that they are not responsible for the pollution caused in and around the Patencheru and Bollaram area. Hence, the Applicant states that since they are not a polluting industry they should be treated differently as against the polluting industries qua the contribution to the corpus fund to remediate pollution.

(B) The Applicant had installed the ETP in 1985 in its plant at Patencheru near Hyderabad ("plant") which has been fully functional.

(C) The ETP has been fully functional from the day commercial production of the plant commenced and that there has been no discharge of water outside the plant premises thereby causing no pollution. Hence, the Applicant's plant is not a polluting industry.

9. With reference to paragraph No. 9 of the Additional Reply, the Applicant denies that following were the observations / remarks of the Fact Finding Committee in its report dated March 2004. The Applicants states that although the RO rejects were used for gardening, the overall TDS was maintained below the PCB prescribed discharge parameters by maintaining low recovery rates in RO plant.

"During the visit of the FFC, it was mentioned that RO rejects which are high concentrated are used for gardening purposes. Hence, the industry shall install and evaporate RO rejects in forced evaporation system"



10. With reference to paragraph No. 10 of the Additional Reply, the Applicant states that they had paid crop compensation damage in the sum of Rs. 14,000/- under protest as stated in the Applicants letter dated 16th September 2003 to the Learned District Judge, Medak District.
11. With reference to paragraph Nos. 11 and 12 of the Additional Reply, the Applicant has neither filed any writ petition nor is the Applicant a party to any writ petition challenging the demand of the corpus fund and therefore cannot comment on the same. Furthermore, the Applicant states that it is pertinent to note that the Hon'ble High Court has in its Order dated 12th November 2021 in Writ Petition No. 6105 of 2021 while declining to entertain the petition has disposed of the same with liberty to the petitioner company to approach the National Green Tribunal for clarification of the order dated 24th Oct 2017 and to seek appropriate orders to the effect that it is not under any obligation to contribute to the Corpus Fund, as directed to be created by the National Green Tribunal in terms of the order dated 24th October 2017.

Annexure XXVII to the Additional Reply is the High Court Order dated 12th November 2021.

In light of the facts enumerated in the present Application, Affidavit in Rejoinder and the aforesaid, the Applicant respectfully submits that no credence be given to Respondent No.2's Additional reply since it is devoid of merits and this Hon'ble Tribunal be pleased to grant reliefs in terms of final prayer clause (B) of the present Application.

Dated this 15th day of February 2022.

15 FEB 2022





Identified by me
Raidy

[BINDIYA RAICHOVA]
Advocate, High Court
Bombay

15 FEB 2022

Applicant

S S Jaifalkar



Constituted Attorney
of Asian Paints Limited

VERIFICATION

I Sunil S Jaifalkar, Senior Manager, Legal Indian Inhabitant, constituted attorney of the Applicant abovenamed having my offices at 6A, Shantinagar, Santacruz (East), Mumbai 400055 do hereby verify that what is stated above is derived from information and records of the Applicant and I believe the same to be true.

Solemnly affirmed at Mumbai)

This 15th day of February 2022)

15 FEB 2022

Identified by me
Raidy

[BINDIYA RAICHOVA]
Advocate,
High Court, Bombay

Before me,

Applicant



Constituted Attorney
of Asian Paints Limited

BEFORE ME

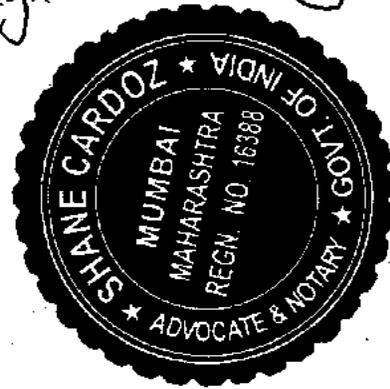
Shane
SHANE CARDOZ
Advocate & Notary (Govt. of India)
Reg.No. 16388 B'com, L.L.B.
G3, Clifford House, Kadeshwari Mandir Road,
Next to Ganesh Mandir Chowk Bandra (W),
Mumbai- 400 050. Mob.: 98205 17020

Notary Register Serial No.	479/22
Date:	5 FEB 2022

ORIGINALS SEEN & VERIFIED				
AADHAAR	PAN	ELECTION ID	DRIVING LICENSE	PASSPORT
523728572148				

Power Attorney dtd 8/01/2020

[Signature]



Annexure "A"

12



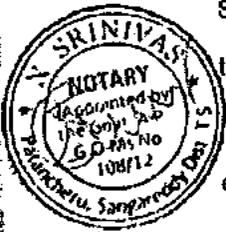
BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
MISC. APPLICATION NO. 5 OF 2021

Asian Paints LtdApplicant / Petitioner
v/s
State of Telangana & OthersRespondents

Affidavit of Mr. D Lakshman Rao, (ex Manager – Quality Assurance) of the Applicant

I Mr. D Lakshman Rao ex – Manager Quality Assurance of the Applicant / Petitioner Company residing at House Number 2-17-5/6, Dharmapuri Colony, Uppla, Hyderabad - 500039 - do hereby solemnly affirm and state as under:

1. I say that I have read and perused a copy of the Reply dated 5th October 2021 and Additional Reply dated 27th January 2022 of Respondent No. 2 (the said "Replies") to M.A. No. 5 of 2021 (the said "Application").
2. I am filing this Affidavit only for the limited purpose to deal with the incorrect statement in the said Replies that the Effluent treatment plant ("ETP") within the Applicant's plant at Patencheru near Hyderabad ("Plant") became functional only by 1997.
3. I state that I had joined the Petitioner in the year February 1985. I was appointed as the Executive - Production by the Petitioner in the Plant. I state that I was in charge of handling the ETP operations in the Plant from inception i.e. when commercial production was started in the Plant i.e. 1985.
4. I state that the Petitioner had installed the ETP in the Plant in 1985 by one of the leading manufacturer and supplier of the ETP namely Enviro Control Associates - Surat at the cost of Rs.20 lakhs. The ETP has been upgraded with the latest technology from time to time and the Petitioner has expended about Rs.444.65 lacs for this ETP. The ETP consisted of collection tank, Oil and grease trap, equalization tanks, thickener, centrifuge (sludge separation), primary clarifier with

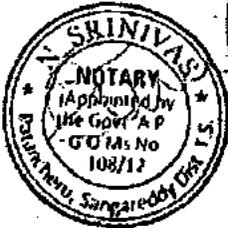


|| ATTESTED ||

P. D. Lakshman Rao

a flash mixer, aeration tank, secondary clarifier, sludge drying beds, magnetic flow meters are installed in the ETP. Hereto annexed and marked Annexure A is copy of the map of hydraulic of ETP and marked Annexure B is copy of the layout of ETP, demonstrating the ETP in the Plant.

- 5. I was working in the Plant until 2000. I state that the Petitioner has been using the treated water for toilet flushing, floor cleaning, preparation of chemical solutions in the ETP and gardening.
- 6. Since I was in charge of handling the ETP operations in the Applicants Plant during 1985 to 2000, I state that:
 - (i) At no point of time any waste water was discharged outside the Plant;
 - (ii) Since at all times there has been a fully functional ETP in the Plant, no effluents were ever let outside the Plant premises;
 - (iii) The ETP at the Applicants plant has been adequate and met the standards of the Second Respondent.
 - (iv) The Applicant has always complied with the conditions laid down in the
 - (a) consent to operate granted by the Second Respondent (Previously Andhra Pradesh State Pollution Control Board);
 - (b) Environment Clearance granted by Ministry of Environment Forest & Climate Change
 - (c) consent / approval granted under the Hazardous Waste (Management and Handling) Rules, 1989 for their Plant.
 - (v) The Applicant has spent huge costs and investments to upgrade the ETP from time to time so as to ensure that there are proper safeguards and measures in place and thereby no pollution is caused.
 - (vi) There is no discharge of water outside the plant premises thereby causing no pollution and hence the Applicant is not a polluting industry.



[Handwritten Signature]
 // ATTESTED //



7. In view of the aforesaid facts, I say and submit that this Hon'ble Tribunal be pleased to disregard the incorrect statement in the said Replies of Respondent No.2 that the ETP in the Plant became functional by 1997. I repeat and reiterate that the ETP in the Plant has been operational since the Plant commenced production in the year 1985.

Solemnly affirmed and signed)
On this 14 day of February 2022)

Before me

Lakshman Rao
Deponent

VERIFICATION

I D Lakshman Rao, do hereby verify and declare that the facts stated above are true to my knowledge and on the records available.

Verified on this 14 day of February 2022 at Hyderabad

Verified and signed before me

Lakshman Rao
Deponent

|| ATTESTED ||



N. Srinivas

N. SRINIVAS
B.Com., LL.M
NOTARY & ADVOCATE
F. No: 5-166, Vivekananda Road
Patancheru (T&M), Sangareddy Dist. T.S.
Cell: 9989257272



V.S. VASAN
FACTORY MANAGER
PATANCHERU PLANT

Annexure "B"

APPEE
→ Show case
notice file
✓



asian
paints
(INDIA) LIMITED



Plot Nos. 50-55,
I.D.A. Phase II, Patancheru - 502319
Dist. Medak, Andhra Pradesh.
Tel. : (08453) 42475, 42476, 42483, 42494
Telex : 0422-223 GATTU IN
Fax : 08453-42484

September 09, 1996

Shri B Madhusudhana Rao, B.E., L.L.B.,
Environmental Engineer
Andhra Pradesh Pollution Control Board
Regional Office
Sangareddy

Dear Sir,

Sub : Air & Water Consent applications - certain observations
during the inspection - Reply - req.
Ref : 1. Inspection by your office staff on 23.07.96 and
23.08.96
2. Your letter No.190/PCB/RO/SRD/96-1153 dated 02.09.96

With reference to your above letter, we wish to submit the
following for your kind consideration.

We are having a full fledged Effluent Treatment Plant right from
the inception of the plant (i.e., from 1985). All our industrial
effluent and domestic effluent after treatment are sent to
Central Effluent Treatment Plant, Patancheru. Every day we are
lifting 8 tankers (average) to CETP.

Your engineer visited our site on 23.08.96 and collected a sample
from the drainage line. Capt. Rama Rao and yourself visited our
site on 23.07.96 and collected a sample from the sump. Our
analysis of the same is as follows :

COD	:	132
TDS	:	1150
TSS	:	182
TS	:	1332
pH	:	7

We are studying the feasibility of improving our waste water
handling facility in consultation with M/s.Semac Consultants,
Bangalore. A copy of the drawing is enclosed for your kind
perusal.

We are also enclosing our existing drainage drawings.

Contd..

V.S. VASAN
FACTORY MANAGER
PATANCHERU PLANT



**asian
paints**
(INDIA) LIMITED



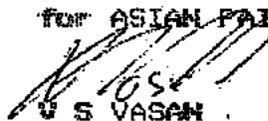
Plot Nos. 50-55,
I.D.A. Phase II, Patancheru - 502319
Dist. Medak, Andhra Pradesh.
Tel. : (08453) 42475, 42476, 42493, 42494
Telex : 0422-223 GATTU IN
Fax : 08453-42464

.. 2 ..

We wish to reiterate that we are fully committed to the protection of environment and will fully co-operate with the efforts of APPCB in this regard.

Thanking you,

Yours faithfully,
for ASIAN PAINTS (INDIA) LIMITED


V S VASAN
FACTORY MANAGER

Encl : as above

cc : Member Secretary
Andhra Pradesh Pollution Control Board
Hyderabad

Annexure "C"



19

PLEASE REPLY TO

PLOT NOS. 50/55, INDUSTRIAL DEVELOPMENT AREA, PHASE II, PATANCHERU-502 319, MEDAK DISTRICT (A.P.) TELEX : 0422-223 GATU IN, TEL. : (08453) 42475/42476/42493/42494 FAX : 42464.

September 26, 1996

Shri B. Madhusudhana Rao, M.E., L.L.B.,
Environmental Engineer,
Andhra Pradesh Pollution Control Board,
Regional Office,
SANGAREDDY.

Dear Sir,

Sub : Air & Water consent applications - certain observations during the inspection - Reply - reg.

Ref : 1. Inspections by your office staff on 23.07.96 and 23.08.96.

2. Your letter No. 190/PCB/RO/SRD/96-1153 dated 02.09.96.

With reference to your above mentioned letter, we wish to submit the following for your kind consideration.

We have never allowed the inter-mixing of industrial and domestic effluents. We have a full fledged Effluent Treatment Plant (ETP) which has been operational right from the inception of our manufacturing plant in 1985. Industrial effluents are conveyed separately to the plant and being treated completely so as to meet the standards laid down by the Board in our Consent. Treated industrial effluent is being sent to CETP since its inception. Domestic effluent is treated in the septic tanks. The overflow of soak pit has also being sent to CETP.

We have valid consent to operate and have been complying fully with the terms and conditions stated therein.

On 23.08.96 your engineer visited our factory and collected a sample from the drainage line. We would like to state that on 23.08.96, it was raining heavily causing flooding of our storm water drains. On 23.07.96 yourself and Capt. Rama Rao had visited our factory and have also collected a sample from the sump. Our analysis of the same is as follows:

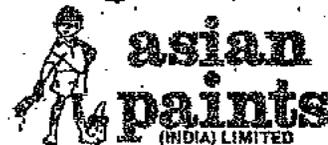
COD:	132 mg/L
TDS:	1150 mg/L
TSS:	182 mg /L
TS :	1332 mg/L
pH :	7

The industrial effluents and the domestic effluents are collected through separate drainage lines and do not mix with the storm water.

...2....



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PLEASE REPLY TO :

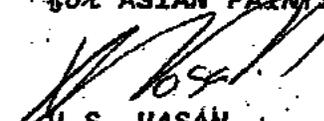
PLOT NOS. 50/55, INDUSTRIAL DEVELOPMENT AREA, PHASE II, PATANCHERU-502 319, MEDAK DISTRICT (A.P.) TELEX : 0422-223 GATU IN, TEL : (08453) 42475/42476/42463/42494 FAX : 42464

As required by you we are furnishing a detailed drawing indicating the drains carrying process effluents and washings, domestic wastewater, canteen washings and the storm water. The drawings clearly indicate that we are not mixing process effluent and washings with the domestic and canteen wastewater.

In case you require any additional information we undertake to furnish the same at the earliest.

Thanking you and assuring you of our best co-operation at all times,

Yours faithfully,
for ASIAN PAINTS (INDIA) LIMITED


U.S. VASAN
FACTORY MANAGER

Encl. : As above.

CC. to : The Member Secretary,
APPCB, Hyderabad.

Received
A. Venkatesh
26/7/96
OFFICE OF THE
A.P. Pollution Control Board
SANGAREDDY, MEDAK DIST.

Annexure D



ITEM NO.4

COURT No.1

SECTION PIL.

S U P R E M E C O U R T O F I N D I A

R E C O R D O F P R O C E E D I N G S

IA no. 2 in Writ Petition(Civil) No.1056/90

INDIAN COUNCIL FOR ENVIROLEGAL ACTION & ORS.. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. .. Respondent(s)

(for directions and Office Report for Direction)
(For Final Disposal)

Date : 27/01/97 These Petitions were called on for bearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MRS.JUSTICE SUJATA V. MANOHAR

For Petitioner (s) Mr.S.C.Mehta, Adv.
Ms.Seema Midha, Mr.KRR Pillai,Advs.

For Respondent
No.21 Mr.HN Salve, Sr.Adv.
M/s.Rajiv Tyagi, UA Raos,S.Tripathi,Advs.
for M/s Gagrat & Co.

Mr.Gopal Subramanian, Sr.Adv.
M/s.Manish Kumar, C.Mukhopadyaya,Rakesh K.Sharma,
Rajiv Roy, Advs.

Respondent No.4 M/s. TVSN Chari, Nikkil Nayyar, Advs.

For VBC Ferro Alloys:Mr.KT Anantharaman, Adv.for M/s.Khaitan & Murthy

For Respondent No.16:Mr.PS Narasimha,Adv.for Mr.VG Praganas,Adv.

Mr.PP Rao, Sr.Adv.
Mr. TN Rao & Mr.PP.Singh,Advs.

Mr.HN Salve, Sr.Adv.
M/s.LN Rao, S.Udaya Kr.Sagar,Advs.

For Res.Nos.2&3 Ms.K.Amreswari, Sr.Adv.
Mr.T.Anil Kumar,Adv.

For UOI Mr.PP Malhotra, Sr.Adv.
Ms.Anjani Aiyagari,Mr.P.Parneswaran,Advs.

Mr.K.Ram Kumar,Adv./Mr.G.Prabhakar,Adv.
Mr.B.Parthasarthy, Adv.
Mr.A.Subha Rao, Adv.



:: 2 ::

UPON hearing counsel the Court made the following

O R D E R

On 29-11-1996 we passed an order that an affidavit should be filed indicating how many of the 10 industries mentioned in the earlier affidavit were responsible for pollution. The Environmental Engineer of the A.P. Pollution Control Board has filed an affidavit and has appended thereto a statement showing the nature of pollution by each of these 10 industries. From the statement it appears clear that industries Nos. 3, 10 and 11 are not causing any pollution, the first does not discharge any industrial effluent whatsoever whereas the other two have provided full-fledged ETPs and are treating their effluents in their own ETPs and thereafter using the water for the purpose of irrigating in their own land. Therefore, barring industries at Serial Nos. 3, 10 and 11, notices will go to the remaining 37 industries to show-cause why action for discharge of effluents harmful to agriculture and livestock should not be taken. The notices may be served through the A.P. Pollution Control Board.

The Report of the learned District Judge dated 23-10-1996 is exhaustive and it indicates the extent of pollution heards to agriculture and livestock which takes place on account of the discharge of effluents by the industries located in that area. Some of the industries have been contending that even though they have their own ETPs they are being compelled to one CFTP the capacity whereof is limited and as a result thereof the effluents not brought below the tolerance level are discharged for which





:: 3 ::

they are being blamed. M/s. Asian Paints (India) Ltd. and M/s. Standard Organics have their own RTPs which have the capacity to treat their effluents and bringing them below the tolerance level before discharge. In addition thereto, M/s. Reliance Collulose Products Ltd., Sri Saibaba Collulose Pvt. ltd., Bhagyanagar Oil Refineries Ltd., Meuland Laboratories Ltd. and M/s. Asian Paints (India) ltd. have been mentioned in the Report of the District Judge.

Out of these industries, so far as M/s. Standard Organics is concerned the Report of the District Judge shows that the TSS was 1569 and beyond its capacity. The learned counsel for the said Industry states that they are trying to expand their capacity but till they do so they cannot be exonerated. So far as the other industries are concerned, in view of the Report of the Learned District Judge we direct that they may be permitted to treat their effluents at their own RTPs under supervision of the Pollution Board so that the load on the PETL also described as CETL can be reduced since it is not able to take the full load. However, the Pollution Board will keep strict vigilance on these industries so that the effluents discharged after treatment at their plants are below the tolerance level. So far as M/s. Voltas Ltd. is concerned the learned District Judge has stated in his Report that it had discharged effluents which were not treated and brought below the tolerance level. Mr. Salve, the learned counsel for the said company, has explained that this was on account of excessive rain on 4-9-96 and as a result the effluent had escaped by

...4.



:: 4 ::

overflow but they have taken care to ensure that even in such an eventuality it does not escape. The Pollution Board will inspect the factory and satisfy itself whether the Company had taken sufficient steps to safeguard against the escape of untreated effluents even in such an eventuality.

The grievance made by some of the industries in that the compensation fixed by the State Government which the concerned industries are required to pay has not been based on the extent of pollution caused by these industries. A guideline needs to be given in this behalf. We think it appropriate that the learned District Judge, who has furnished a Report, should work out the guidelines on the basis of which the compensation may be determined and recovered from the defaulting industries. The guidelines so fixed the District Judge may be conveyed to the State Government and the State Government may determine the compensation in conformity therewith. The industries will pay the compensation as determined and if on account of the guidelines there is a redetermination which takes place and surplus payment is made that may be adjusted. The learned counsel for M/s. VBC Ferro Alloys and M/s. Hindustan Fluorocarbons Ltd. point out that the said Companies are not discharging any effluents and that is also the statement made by the Pollution Board. We have taken note of the same and the notices so far as they are concerned would stand discharged.

While concluding the Report the learned District Judge has pointed out that PETL (also described as CETL) is by itself a major contributor for pollution. It seems that it



:: 5 ::

has undertaken the responsibility of treating pollutants beyond its capacity. That is the reason why we have permitted some of the industries which have their own ETPs to use them rather than make them to send their effluents for treatment of EPTL. Unfortunately, PETL also contracted to treat the pollutants of industries from Karnataka when its capacity was limited. The Report says that a small partially commissioned only CETP for 128 industries is causing havoc. These industries have no individual pollution control devices and those which have then have not put them into operation. The not result is that the pollution of staggering dimension is taking place causing untold miseries to innocent rural humanity. The learned counsel for A.P. Pollution control Board states that they have issued notices to PETL and PETL has assured that they would remedy the situation by the end of March, 1997. It is necessary to look into this matter. We, therefore, direct notices to issue to PETL. The PETL will place all the relevant facts before this court and explain why action should not be taken against it for discharging untreated effluents into the streams which are main source of water supply to the residents of several down stream villages. All the notices hereinbefore mentioned shall be returnable within four weeks.

(SUNIL KUMAR)
AR-CUM-PS

(SK DUDASI)
COURT MASTER

Annexure "E"

FACTORY MANAGER
PATANCHERU PLANT



aspa
paints
(INDIA) LIMITED



Plot Nos. 50-55,
I D A. Phase II, Patancheru - 502319
Dist. Medak, Andhra Pradesh.
Tel. : (08453) 42475, 42476, 42493, 42494
Telex : 0422-223 GATTU IN
Fax : 08453-42484

October 10, 1997

The Member Secretary
Andhra Pradesh Pollution Control Board
2nd Floor, HUDA Complex
Maitrivanam, SR Nagar
Hyderabad 500 038



Dear Sir,

Sub : Your Showcause Notice No. 52/PCB/TF/97, dated 25.09.97, received in our office on 03.10.97.

We refer to your above showcause notice and our letter dated 03.10.97, seeking extension of time by one week to furnish our reply and two weeks time for the personal hearing. We wish to thank you for acceding to our request and granting extension of time, as requested by us.

Our factory located at Patancheru has been manufacturing Paints and Synthetic Resins since 1985. We have been a highly environment conscious and responsible company and we have been operating a full fledged effluent treatment Plant right from the time of inception.

As per the directions of the AP PCB, we have commissioned a HDPE lined secured landfill in the premises in December 1996, for the disposal of our solid waste and we have been disposing off our solid waste in the same.

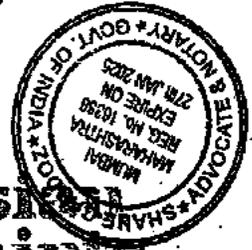
We submit that we are neither dumping any hazardous solid waste outside our premises or endangering public health and environment, in any manner, nor transporting hazardous solid waste outside our factory premises causing ground and surface water pollution, as stated.

We wish to state that the truck bearing number AP 13 - 8571, mentioned in your showcause notice was not loaded from our factory premises. This denial is made with a full sense of responsibility and can be established upon proper evidence to be adduced at the proposed hearing.

FACTORY MANAGER
PAJANCHERU PLANT



asian
paints
(INDIA) LIMITED



Plot Nos. 50-55,
I.D.A. Phase-II, Pajancheru - 502319
Dist. Medak, Andhra Pradesh.
Tel. : (08453) 42475, 42476, 42493, 42494
Telex : 0422-223 GATILIN
Fax : 08453-42464

We find that certain reports / statements / documents have been referred to and relied upon while issuing the showcase notice, (viz.) complaints received, statement of the driver of truck bearing no: AP13 - 8571, report of inspection, analysis reports. However, we have not been forwarded with any copies of such reports / statements / documents till date and would, therefore, request you to furnish us with the same. You will appreciate that in the absence of such reports / statements / documents and other related papers, we will not be able to make an effective representation. It will be helpful if such an opportunity is made available to us before proceeding with the hearing contemplated.

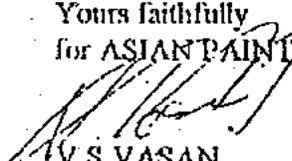
As a responsible organisation, we are fully committed to the protection and preservation of the environment and public health and will fully co-operate with the efforts of APPCB in this regard.

In case you require any further clarifications, we would be glad to furnish you the same.

We take this opportunity to assure you of our best co-operation at all times.

Thanking you,

Yours faithfully
for ASIAN PAINTS (INDIA) LIMITED


V.S. VASAN
Factory Manager

Encl : Photograph of secured landfill.

Annexure "G"

29

FACTORY MANAGER
PATANCHERU PLANT

Shri B.Muralidhar Reddy, B.Tech.
Environmental Engineer
A.P.Pollution Control Board
Regional Office
5-1-28, Shantinagar
Sangareddy - 502 001.



Plot Nos. 50-55,
I.D.A. Phase II, Patancheru - 502319
Dist. Medak, Andhra Pradesh.
Tel. : (08453) 42475, 42476, 42493, 42494
Telex : 0422-223 - GATTU IN
Fax : 08453-42464

March 17, 1998

Dear Sir :

Ref : Your Lr.Notice No.329/PCB/RO/SRD/PTC/98-77 dated : 28.02.98
Sub : Discharge of effluents into Nakkavagu on Nandigam Road - Show Cause
Notice - Reg.

We have been operating a full fledged effluent treatment plant right from inception in 1985. We have recently installed a new treatment plant with state of art technology.

All our effluents are treated and the same are sent to CETP as per directives of the Board, records of which are available at the Plant and PETL.

No treated effluent is ever discharged out of the factory premises.

Your Engineer, Shri Visweshwara Goud inspected our Plant on 26.02.98. The fact that no effluents is being let out of the plant was verified by him. It was also pointed out to him that the plant has no outlets whatsoever for discharge of effluents. Hence the allegation that the company is discharging effluents in Nakkavagu near submersible bridge on Nandigam is not maintainable.

We submit that the complaint lodged by Dr.Kishan Rao on 22.02.98 does not relate to any effluent whatsoever from our factory.

We are very environmentally conscious company and we will continue to do our best to protect the environment.

Assuring you of our fullest co-operation.

Yours faithfully,

ASIAN PAINTS (INDIA) LIMITED

V.S.VASAN

FACTORY MANAGER

cc : The Member Secretary
APPCB, Hyderabad



30



Annexure "H"

Annexure XVIII
asian paint

Asian Paints (India) Limited tel: (08455) 242475 / 242
Plot Nos. 50-55, Industrial 242493 / 242494
Development Area, Phase II fax: (08455) 242464
Patancheru-502319,
Medak District (A.P.)

September 28, 2004

Sh. L. Vishveswar Goud, Environmental Engineer
Andhra Pradesh Pollution Control Board
Regional Office
Sangareddy

Dear Sir,

Sub: Analysis report of stack monitoring for incinerator at our plant

We are in receipt of your letter No. 328/PCB/RO- I: SRD/04-820 dated 13.09.2004 (received on September 21, 2004). We have been asked to explain the high values of SPM analysed during the inspection carried out on August 19, 2004.

We have the following points to submit for your consideration:

- a) The incinerator is operated with strict process controls and records of each batch are maintained. The batch, during which the sampling was carried out, was operated in the presence of APPCB officials, who would confirm that the incinerator was operated with right controls.
- b) During the period the sampling was carried out on August 19, 2004, it can be ascertained from the Board officials who were present, that the flue gas was colorless and normal.
- c) From the above, it can be clearly concluded that the value of SPM reported in the analytical report is erroneous, since it is a known fact that a high value of 1394 mg / Nm³ would be clearly visible in the colour in the stack, which was not the case.

We therefore, would like to submit that there has been an error either in the sampling or analysis of the flue gas.

Also, we would like to mention that emission levels are monitored on a monthly basis by approved laboratories (Vimta Labs) and these results are submitted to the Board. Please find below results of the tests carried out in the last 6 months (test certificates attached.)



asian paints

Asian Paints (India) Limited tel: (08455) 242475 / 242471
Plot Nos. 50-55, Industrial 242493 / 242494
Development Area, Phase II, fax: (08455) 242464
Palancheru-502319,
Medak District (A.P.)

	Month	SPM (mg/Nm ³)	Agency
1	January 13, 2004	48	Vimta Labs
2	February 28, 2004	74.2	Vimta Labs
3	March 27, 2004	58.2	Vimta Labs
4	April 24, 2004	68	Vimta Labs
5	May 31, 2004	86	Vimta Labs
6	June 7, 2004	83	Vimta Labs

Also, we had the stack analysis carried out by Vimta Labs on August 20, 2004 (one day after the inspection) and the results are given below:

Suspended Particulate Emissions : 90.3 mg/Nm³

As can be seen from the above data, the SPM is well under control and below the specification limit of 115 mg / Nm³

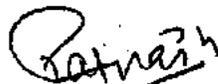
We would like to reiterate that the incinerator is operated at all times under correct process controls, ensuring that all requirements of the Board are met always.

Trust the above facts and data clarifies the matter.

Thanking you,

For Asian Paints I Ltd

Sabyasachi Patnaik


Factory Manager

Copies to:

- The JCEE, APPCB, Zonal Office, RC Puram - for kind information
- The SEE, (TF - BO), BO, Hyderabad - for kind information



VIMTA LABS

Determining Quality

Regd. Office & Laboratory : 142, IDA, Cherlapally, Hyderabad - 500 051, India.
☎. 040 - 726 4141, Fax : 040 - 726 3657, URL : www.vimta.com

TEST REPORT

Issued to:

M/s. Asian Paints (I) Limited,
Patancheru
Dist. Medak, A.P.

Reg No. : VLL/11/F: 04-05/APL/4563/3

Date : 2004 08 31

W.O.No.: 15042252

Date : 2004 04 30

Kind Attn : Mr. Mannar Mannan, Executive - EHS

SOURCE EMISSION MONITORING

Test required : Particulate matter, Sulphur dioxide, Oxides of nitrogen.
Sample Collected by : VIMTA LABS LIMITED, HYDERABAD.
Date of Collection : 20th August, 2004

Sr. No	Parameters	Incinerator	Methods
1	Duct Dia. (m)	0.3	-
2	Duct Area (m ²)	0.0755	-
3	Temperature (°C)	145.0	IS: 11255(P-1)1985; ASTM D-3685
4	Velocity (m/s)	6.2	IS: 11255(P-1)1985; ASTM D-3685
5	Volumetric Flow Rate (Nm ³ /hr)	1221.7	IS: 11255(P-1)1985; ASTM D-3685
6	Particulate Emissions (mg/Nm ³)	90.3	IS: 11255(P-1)1985; ASTM D-3685
7	SO ₂ (mg/Nm ³)	62.5	IS: 11255 (P-II) 1985
8	NO _x (mg/Nm ³)	48.6	ASTMD-1608 / EPA - 7

✓ Stack No 4 and 5 are not in operation.

M. Janardhan
Vice President (Env.)

D756A1



VIMTA LABS

Determining Quality

Regd. Office & Laboratory : 142, IDA, Cherlapally, Hyderabad - 500 051, India.
☎ 040 - 726 4141, Fax : 040 - 726 3657, URL : www.vimta.com

TEST REPORT

Issued to:

M/s. ASIAN PAINTS (I) LIMITED,
Patancheru
DIST. Medak, A.P.

Reg No. : VLL/11/F: 04-05/APL/1429/3

Date : 2004 07 05

W.O.No. : 15042252

Date : 2004 04 30

Kind Attn: Mr. Mannar Mannan, Executive - EHS

SOURCE EMISSION MONITORING

Test required : Particulate matter, Sulphur dioxide, Oxides of nitrogen.
Sample collected by : VIMTA LABS LIMITED, HYDERABAD.
Date of collection : 07th June, 2004.

Sr. No	Parameters	Incinerator	Methods
1	Duct diameter, mt.	0.60	
2	Area of the Duct, Sq.mt.	0.2828	
3	Flue gas Temp. °C	97.0	IS: 11255(P-1) 1985; ASTM D-3685
4	Velocity of the Flue gas, m/sec	4.7	IS: 11255(P-1) 1985; ASTM D-3685
5	Gas Flow rate, Nm ³ /hr	3853.8	IS: 11255(P-1) 1985; ASTM D-3685
6	Particulate matter, mg/Nm ³	83	IS: 11255(P-1) 1985; ASTM D-3685
7	Sulphur dioxide, mg/Nm ³	47	IS: 11255 (P-II) 1985
8	Oxides of nitrogen, mg/Nm ³	60	ASTMD-1608 / EPA - 7

M. Janardhan
Vice President (Env)



Regd. Office & Laboratory : 142, IDA, Cherlapally, Hyderabad - 500 051, India.
☎ 040 - 726 4141, Fax : 040 - 726 3657, URL : www.vimta.com

TEST REPORT

Issued to:

M/s. ASIAN PAINTS (I) LIMITED,
Patancheru
DIST. Medak, A.P.

Reg No. : VLL/11/F: 04-05/APL/1337

Date : 2004 06 09

W.O.No. : 15042252

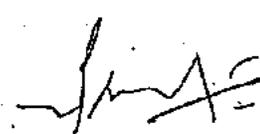
Date : 2004 04 30

Kind Attn: Mr. Mannar Mannan, Executive - EHS

SOURCE EMISSION MONITORING

Test required : Particulate matter, Sulphur dioxide, Oxides of nitrogen.
Sample collected by : VIMTA LABS LIMITED, HYDERABAD.
Date of collection : 31st May, 2004.

Sr. No	PARAMETERS	INCINERATOR	Methods
1	Duct diameter, mt.	0.60	-
2	Area of the Duct, Sq.mt.	0.2828	-
3	Flue gas Temp. °C	96.0	IS: 11255(P-1) 1985; ASTM D-3685
4	Velocity of the Flue gas, m/sec	4.8	IS: 11255(P-1) 1985; ASTM D-3685
5	Gas Flow rate, Nm ³ /hr	3780.3	IS: 11255(P-1) 1985; ASTM D-3685
6	Particulate matter, mg/Nm ³	86	IS: 11255(P-1) 1985; ASTM D-3685
7	Sulphur dioxide, mg/Nm ³	48	IS: 11255 (P-II) 1985
8	Oxides of nitrogen, mg/Nm ³	66	ASTMD-1608 / EPA - 7


E. Shyam Sundar
Assoc. Vice President (Env.Proj.)

868906

Note : This report is subject to the terms and conditions mentioned overleaf. AUTHORIZED SIGNATORY



VIMTA LABS
Determining Quality

Regd. Office & Laboratory : 142, IDA, Cherlapally, Hyderabad - 500 051, India.
© 040 - 726 4141, Fax : 040 - 726 3657, URL : www.vimta.com



TEST REPORT

Issued to:

M/s. ASIAN PAINTS (I) LIMITED,
Patancheru
DIST. Medak, A.P.

Reg No. : VLL/11/F: 04-05/APL/0623

Date : 2004 05 11

W.O.No. : 15042252

Date : 2004 04 30

Kind Attn: Mr. Mannar Mannan, Executive - EHS

SOURCE EMISSION MONITORING

Test required : Particulate matter, Sulphur dioxide, Oxides of nitrogen.
Sample collected by : VIMTA LABS LIMITED, HYDERABAD.
Date of collection : 24th April, 2004.

Sr. No	PARAMETERS	INCINERATOR	Methods
1	Duct diameter, mt.	0.60	-
2	Area of the Duct, Sq.mt.	0.2828	-
3	Flue gas Temp: ° C	98.0	IS: 11255(P-1) 1985; ASTM D-3685
4	Velocity of the Flue gas, m/sec	4.9	IS: 11255(P-1) 1985; ASTM D-3685
5	Gas Flow rate, Nm ³ /hr	3516.29	IS: 11255(P-1) 1985; ASTM D-3685
6	Particulate matter, mg/Nm ³	68	IS: 11255(P-1) 1985; ASTM D-3685
7	Sulphur dioxide, mg/Nm ³	62	IS: 11255 (P-II) 1985
8	Oxides of nitrogen, mg/Nm ³	58	ASTMD-1608 / EPA - 7


E. Shyam Sundar
Assoc. Vice President (Env.Proj.)

B65409

36



VIMTA LABS

Determining Quality

Regd. Office & Laboratory : 142, IDA, Cherlapally, Hyderabad - 500 051, India.
© 040 - 726 4141, Fax : 040 - 726 3657, URL : www.vimta.com



TEST REPORT

Issued to:

M/s. ASIAN PAINTS (I).LIMITED,
Patancheru
DIST. Medak, A.P.

Reg No. : VLL/11/F: 03-04/APL/03/12006

Date : 2004 04 03

W.O.No.: 15023679

Date : 2003 05 14

Kind Attn : Mr. Mannar Mannan, Executive - EHS

SOURCE EMISSION MONITORING

Test required : Particulate matter , Sulphur dioxide ,Oxides of nitrogen.
Sample Collected by : VIMTA LABS LIMITED, HYDERABAD.
Date of Collection : 27th March, 2004

Sr. No	PARAMETERS	INCINERATOR	REVOMAX 1&2	Methods
1	Duct Dia. (m)	0.60	0.31	-
2	Duct Area (m ²)	0.2828	0.0755	-
3	Temperature (°C)	98.0	112.4	IS: 11255(P-1)1985; ASTM D-3685
4	Velocity (m/s)	4.6	4.05	IS: 11255(P-1)1985; ASTM D-3685
5	Volumetric Flow Rate (Nm ³ /hr)	3607.3	815.99	IS: 11255(P-1)1985; ASTM D-3685
6	Particulate Emissions (mg/Nm ³)	58.2	42.1	IS: 11255(P-1)1985; ASTM D-3685
7	SO ₂ (mg/Nm ³)	68.6	85.8	IS: 11255 (P-II) 1985
8	NO _x (mg/Nm ³)	57.4	92.3	ASTMD-1608 / EPA - 7

E. Shyam Sundar
Assoc. Vice President (Env.Proj)

B61924

Note : This report is subject to the terms and conditions mentioned overleaf.

AUTHORISED SIGNATORY



Regd. Office & Laboratory : 142, IDA, Cherlapally, Hyderabad - 500 051, India.
© 040 - 726 4141, Fax : 040 - 726 3657, URL : www.vimta.com

TEST REPORT

Issued to:

M/s. ASIAN PAINTS (I) LIMITED,
Patancheru
DIST. Medak, A.P.

Reg No. : VLL/11/F: 03-04/APL/03/10365

Date : 2004 03 03

W.O.No.: 15023679

Date : 2003 05 14

Kind Attn : Mr. Mannar Mannan, Executive - EHS

SOURCE EMISSION MONITORING

Test required : Particulate matter, Sulphur dioxide, Oxides of nitrogen.
Sample Collected by : VIMTA LABS LIMITED, HYDERABAD.
Date of Collection : 28th February, 2004

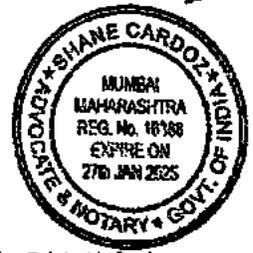
Sr. No	PARAMETERS	INCINERATOR	REVOMAX 1&2	Methods
1	Duct Dia. (m)	0.60	0.31	-
2	Duct Area (m ²)	0.2828	0.0755	-
3	Temperature (°C)	99.8	98.6	IS: 11255(P-1)1985; ASTM D-3685
4	Velocity (m/s)	4.5	4.2	IS: 11255(P-1)1985; ASTM D-3685
5	Volumetric Flow Rate (Nm ³ /hr)	3214.89	803.22	IS: 11255(P-1)1985; ASTM D-3685
6	Particulate Emissions (mg/Nm ³)	74.2	42	IS: 11255(P-1)1985; ASTM D-3685
7	SO ₂ (mg/Nm ³)	32.8	48.6	IS: 11255 (P-II) 1985
8	NO _x (mg/Nm ³)	52.8	64.9	ASTMD-1608 / EPA - 7

E. Shyam Sundar
Assoc. Vice President (Env.Proj)

B47879

Annexure "I"

38

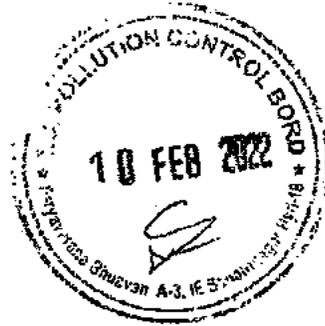
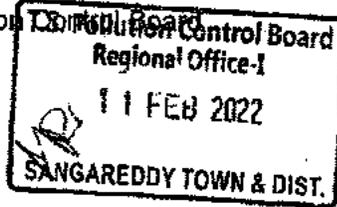


Asian Paints Limited
Plot No. 50-55,
IDA Layout, Phase II,
Patancheru-502319,
Dist. Sangareddy (TS)
T : (08455) 264399
www.asianpaints.com

Ref No.: APL/TSPCB/HO/Show cause/2022/02/03

09th Feb 2022

To
The Environmental Engineer
Telangana State Pollution Control Board
Paryavaran Bhavan,
A-3, Industrial Estate,
Sanathnagar,
Hyderabad – 500018



Dear Sir,

Sub - TSPCB - OCEMS Asian Paints Ltd, Plot No.50-55, IDA Phase - II, Patancheru, Medak District - Exceedance reported & Not transmitting data to the TSPCB OCEMS Server for monitoring of Standards stipulated in Air and Water Consents - NOTICE - Issued - Reg.

- Ref:
1. CFO Order No. TSPCB/RCP/HO/CFO/2016-555, Dt; 28.05.2016;
 2. TSPCB OCEMS Online Server data from 1st November 2021 to 30th November 2021;
 3. Show Cause Notice No. 96/TSPCB/HO/SRD/OCEMS/2021 - 1548 dated 14 Dec 2021 received on 24 Dec 2021 by post ("SCN");
 4. Our interim reply letter (APL/TSPCB/HO/Show cause/2022/01/01) dated 05.01.2022 to the SCN;
 5. Our interim reply letter (APL/TSPCB/HO/Show cause/2022/01/02) dated 31.01.2022 to the SCN;
 6. Our interim reply letter (APL/TSPCB/HO/Show cause/2022/02/01) dated 03.02.2022 to the SCN.

We refer to the aforesaid SCN and our interim replies dated 05.01.2022, 31.01.2022 and 03.02.2022 to the said SCN.

As stated in our interim reply letter dated 03.02.2022, we are still awaiting a response from your end on guidelines / regulations for prescribing the 10 PPM limit on VOC values.

As stated in our interim reply letter dated 31.01.2022, the personnel handling the subject matter was down with Covid and has not been attending office / plant on account of the restrictions imposed by the Government in view of the current pandemic and we have sought extension for filing our reply to the SCN.

In the said SCN, it is stated that the parameter permissible limit is 10PPM. May we kindly request you to share with us the guidelines / regulations for prescribing the 10 PPM limit on VOC values.

Registered Office : Asian Paints Limited, 6A, Shantinagar, Santacruz (East), Mumbai - 400 055. tel : (022) 6218 1000 fax : (022) 6218 1111

Corporate Identification Number : L24220MH1945PLC04898
For shares related queries, email to investor.relations@asianpaints.com
For consumer queries, email to customercare@asianpaints.com

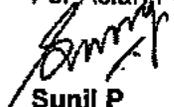


Asian Paints Limited
Plot No. 50-55,
IDA Layout, Phase II,
Patancheru-502319,
Dist. Sangareddy (TS)
T : (08455) 264399
www.asianpaints.com

In the meantime, we state that no part of the said SCN is admitted or should be deemed to be admitted by us. Nothing contained in the SCN should be deemed to have been admitted merely by reason that the same is not specifically denied / dealt with herein.

Request you to acknowledge on receipt of this letter.

Thanking you
For Asian Paints Ltd - Patancheru


Sunil P
Associate General Manager



Copy to: TSPCB, Regional Office.

Registered Office : Asian Paints Limited, 6A, Shantinagar, Santacruz (East), Mumbai - 400 055. tel : (022) 6218 1000 fax : (022) 6218 1111

Corporate Identification Number : L24220MH1945PLC004588
For share related queries, email to investor.relations@asianpaints.com
For consumer queries, email to customercare@asianpaints.com

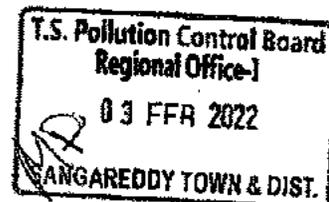


Asian Paints Limited
Plot No. 50-55,
IDA Layout, Phase II,
Patancheru-502319,
Dist. Sangareddy (TS)
T: (08455) 264399
www.asianpaints.com

Ref No: APL/TSPCB/HO/Show Cause/2022/02/01

03rd Feb 2022

To
The Environmental Engineer
Telangana State Pollution Control Board
Paryavarana Bhavan,
A-3, Industrial Estate,
Sanathnagar,
Hyderabad – 500018



Dear Sir,

Sub – TSPCB – OCEMS Asian Paints Ltd, Plot No.50-55, IDA Phase – II, Patancheru, Medak District – Exceedance reported & Not transmitting data to the TSPCB OCEMS Server for monitoring of Standards stipulated in Air and Water Consents - NOTICE – Issued – Reg.

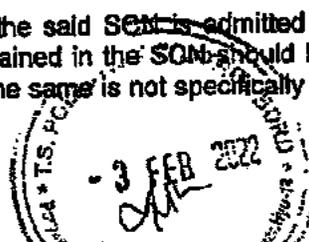
- Ref: 1. CFO Order No. TSPCB/RCP/HO/CFO/2016-555, Dt; 28.05.2016;
2. TSPCB OCEMS Online Server data from 1st November 2021 to 30th November 2021;
3. Show Cause Notice No. 96/TSPCB/HO/SRD/OCEMS/2021 – 1548 dated 14 Dec 2021 received on 24 Dec 2021 by post (“SCN”);
4. Our interim reply letter dated 05.01.2022 to the SCN;
5. Our interim reply letter dated 31.01.2022 to the SCN.

We refer to the aforesaid SCN and our interim replies dated 05.01.2022 and 31.01.2022 to the said SCN.

As stated in our interim reply letter dated 31.01.2022, the personnel handling the subject matter was down with Covid and has not been attending office / plant on account of the restrictions imposed by the Government in view of the current pandemic and we have sought extension for filing our reply to the SCN.

In the said SCN, it is stated that the parameter permissible limit is 10PPM. May we kindly request you to share with us the guidelines / regulations for prescribing the 10 PPM limit on VOC values.

In the meantime, we state that no part of the said SCN is admitted or should be deemed to be admitted by us. Nothing contained in the SCN should be deemed to have been admitted merely by reason that the same is not specifically denied / dealt with herein.



Registered Office : Asian Paints Limited, 6A, Shantinagar, Santacruz (East), Mumbai - 400 055. tel: (022) 6218 1000 fax: (022) 6218 1111

Corporate Identification Number : L24220MH1945PLC004990
For share related queries, email to investorrelations@asianpaints.com
For consumer queries, email to customerscare@asianpaints.com



Asian Paints Limited
Plot No. 50-55,
IDA Layout, Phase II,
Patancheru-502319,
Dist. Sangareddy (TS)
T : (08455) 264699
www.asianpaints.com

Request you to acknowledge on receipt of this letter.

Thanking you
For Asian Paints Ltd - Patancheru

Sunil P
Sunil P

Associate General Manager



Copy to: TSPCB, Regional Office.

Registered Office : Asian Paints Limited, 6A, Shantinagar, Santacruz (East), Mumbai - 400 055. tel : (022) 6218 1000 fax : (022) 6218 1111

Corporate Identification Number : L24220MH1948PLC004998
For share related queries, email to investor.relations@asianpaints.com
For consumer queries, email to customercare@asianpaints.com



42

Asian Paints Limited
Plot No. 50-55,
IDA Layout, Phase II,
Patancheru-502319,
Dist. Sangareddy (TS)
T : (08455) 264399
www.asianpaints.com

Ref No.: APL/TSPCB/HO/Show Cause/2022/1/02

31st January 2022

To
The Environmental Engineer
Telangana State Pollution Control Board
Paryavarana Bhavan,
A-3, Industrial Estate,
Sanathnagar,
Hyderabad - 500018

Dear Sir,

Sub - TSPCB - OCEMS Asian Paints Ltd, Plot No.50-55, IDA Phase - II, Patancheru, Medak District - Exceedance reported & Not transmitting data to the TSPCB OCEMS Server for monitoring of Standards stipulated in Air and Water Consents - NOTICE - Issued - Reg.

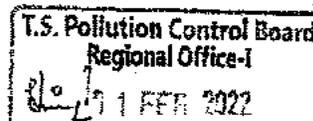
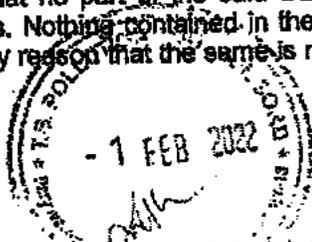
- Ref:**
1. CFO Order No. TSPCB/RCP/HO/CFO/2016-555, Dt: 28.05.2016;
 2. TSPCB OCEMS Online Server data from 1st November 2021 to 30th November 2021;
 3. Show Cause Notice No. 96/TSPCB/HO/SRD/OCEMS/2021 - 1548 dated 14 Dec 2021 received on 24 Dec 2021 by post ("SCN");
 4. Our interim reply letter dated 05.01.2022 to the SCN.

We refer to the aforesaid SCN and our interim reply letter dated 05.01.2022 to the said SCN.

The personnel handling the subject matter was down with Covid and has not been attending office / plant on account of the restrictions imposed by the Government in view of the current pandemic.

Hence, we will reply to the SCN by 10th February 2022.

In the meantime, we state that no part of the said SCN is admitted or should be deemed to be admitted by us. Nothing contained in the SCN should be deemed to have been admitted merely by reason that the same is not specifically denied / dealt with herein.



Registered Office : Asian Paints Limited, 6A, Shantinagar, Santacruz (East), Mumbai - 400 055. Tel : (022) 8218 1000 Fax : (022) 6218 8111

Corporate Identification Number : L54320MH1648PLC004599
For share related queries, email to investor@asianpaints.com
For customer queries, email to customerscare@asianpaints.com



Asian Paints Limited
Plot No. 50-55,
IDA Layout, Phase II,
Patancheru-502319,
Dist. Sangareddy (TS)
T : (08455) 264399
www.asianpaints.com

We assure that we are committed to the continual improvement in all our activities towards environmental protection and management.

Request you to acknowledge on receipt of this letter.

Thanking you
For Asian Paints Ltd - Patancheru

Sunil P
Associate General Manager



Copy to: TSRCB, Regional Office.

Registered Office : Asian Paints Limited, 6A, Shantinagar, Santacruz (East), Mumbai - 400 035. tel : (022) 6218 1000 fax : (022) 6218 1111

Corporate Identification Number : L24220MPL1945PL2004680
For share related queries, email to investor.relations@asianpaints.com
For customer queries, email to customers@asianpaints.com

24



Asian Paints Limited
Plot No. 50-55,
IDA Layout, Phase II,
Patancheru-502319,
Dist. Sangareddy (TS)
T: (08455) 264399
www.asianpaints.com

05.01.2022

Ref No - APL/TSPCB/HO/Show Cause/2022/1/01

To
The Environmental Engineer
TSPCB, Paryavarana Bhavan,
A-3, Industrial Estate,
Sanathnagar, Hyderabad - 500018

Dear Sir,

Sub -TSPCB - OCEMS Asian Paints Ltd, Plot No.50-55, IDA Phase - II,
Patancheru, Medak District - Exceedance reported & Not transmitting
data to the TSPCB OCEMS Server for monitoring of Standards stipulated
in Air and Water Consents - NOTICE - Issued - Reg.

- Ref:
1. CFO Order No. TSPCB/RCP/HO/CFO/2016-555, Dt; 28.05.2016
 2. TSPCB OCEMS Online Server data from 1st November 2021 to 30th November 2021
 3. Show Cause Notice No. 96/TSPCB/HO/SRD/OCEMS/2021 - 1548 dated 14 Dec 2021 received on 24 Dec 2021 by post

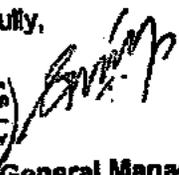
We refer to the Show Cause Notice dated 14th December 2021 bearing ref. Notice No. 96/TSPCB/HO/SRD/OCEMS/2021 - 1548 received by Post on 24th December 2021 at our Plant (hereinafter referred to as the "SCN").

We are awaiting the technical analysis of the VOC meter from the vendor which we will receive by 31st January 2022. Hence, we will reply to the said SCN by 31st January 2022.

In the meantime, we state that no part of the said SCN is admitted or should be deemed to be admitted by us. Nothing contained in the SCN should be deemed to have been admitted merely by reason that the same is not specifically denied / dealt with herein.

The above is without prejudice to all our rights and contentions and we reserve our rights fully.

Yours faithfully,


Sunil
Associate General Manager

CC - RO TSPCB Sangareddy




T.S. Pollution Control Board
Regional Office-I
07 JAN 2022
SANGAREDDY TOWN & DIST.

Registered Office : Asian Paints Limited, GA, Shantinagar, Sanyacruz (East), Mumbai - 400 055. tel : (022) 6218 1000 Fax : (022) 6218 1111

Corporate Identification Number : L24220MH1999PLC004308
For share related queries, email to investorshelpline@asianpaints.com
For customer queries, email to customercare@asianpaints.com